

DR. MONO MOHAN DAS: I am sorry, I have not got that information at present.

FACTS FINDING COMMITTEE FOR RAJASTHAN

♦261. DR. RAGHUBIR SINH: Will the Minister for EDUCATION be pleased to state:

(a) whether any progress has recently been made by the Facts Finding Committee for Rajasthan in its efforts to carry out a detailed archival survey of Rajasthan; and

(b) the date by which this committee is expected to submit its detailed final report?

THE DEPUTY MINISTER FOR EDUCATION (DR. MONO MOHAN DAS): (a) No, Sir..

(b) It is not possible to indicate any fixed date now.

With your permission, Sir, I want to make a statement to this honourable House. So far as this Committee is concerned, which is referred to in the question, that is a committee of the Rajasthan Government. The Central Government has not got much to do with it. So, the proper place where the question should be put is the Rajasthan State Assembly.

DR. RAGHUBIR SINH: I thought that this Committee was appointed in consultation with the Central Government, at the initiative of the Central Government, because a question on this very subject was answered in this House by his predecessor.

DR. MONO MOHAN DAS: Sir, this Committee was set up by the Central Government not at the initiative of their own, but the initiative was taken by the then Chief Minister of Rajasthan Government, who approached the Prime Minister and the Education Minister and convinced them about the great importance of this Committee and asked financial help. This is not to be regarded as a Central Government committee for the following reasons: Firstly, the initiative was taken by the Rajasthan Chief Minister. Secondly, so far as the composition is concerned, out of six members we have got only two

ordinary members from the Central Government offices—one is the Director of Archives and the other is a senior officer of our Archaeological Department. Thirdly, the Chairman is the Chief Minister of the Rajasthan Government and the Convenor and Member-Secretary of the Committee is the Director of Archives of Rajasthan State. Fourthly, Rs. 10,000 was paid from the Central exchequer for carrying out the work of this Committee. That amount was not paid to the Committee, but was paid to the Rajasthan Government. It was addressed to the Chief Secretary of the Rajasthan Government. Fifthly, the subject that the Committee is required to deal with is wholly a State subject. The Central Government has got nothing to do with it. And sixthly, the Central Government.....

MR. CHAIRMAN: All right.

DR. RAGHUBIR SINH: My only point, as I said, was we have paid the money and we would like to know the position. As he has already said, we have sent an officer from the Central Government and then, Sir, an interim report was submitted and subsequently published in 1953, in the proceedings of the Bhopal session of the Indian Historical Records Commission. So, I was wondering whether any further work has been done after that?

DR. MONO MOHAN DAS: We ourselves wanted to know that and in fact in October 1955 the Ministry of Education, Government of India had enquired of the Rajasthan Government about the progress made in the survey. In reply Shri M. P. Shukla, Chief Director, had informed the Government of India that no appreciable progress had been made in this direction.

DR. RAGHUBIR SINH: May I know if any steps will be taken to expedite the work there?

DR. MONO MOHAN DAS: That lies with the Rajasthan Government.

SHRI JASWANT SINGH: Since 1955, when the report came, has any further report come about the progress of the Committee?

DR. MONO MOHAN DAS: No report has been submitted by this Committee so far as I know but in October 1955 we asked the Rajasthan Government to enlighten us about the progress

made by this Committee. We were told that not much progress has been made. Shri Sukhadia, the Chief Minister, however, assured the Government of India that the work of this Committee would not be held up for some reasons that were mentioned in the letter.

SHRI JASWANT SINGH: Do the Government expect any report to be submitted by this Committee about the work?

DR. MONO MOHAN DAS: We have to consult the Rajasthan Government before answering this question.

BORROWINGS FROM THE RESERVE BANK OF INDIA AGAINST USANCE BILLS AND PROMISSORY NOTES

*262. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state what was the outstanding level of borrowings in each State in 1954-55 and 1955-56 busy seasons from the Reserve Bank of India under section 17(4) (c) *i.e.*, against Usance Bills and Promissory Notes?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): A statement showing the average level of borrowings by scheduled banks from the Reserve Bank of India at its various offices under section 17 (4) (c) of the Reserve Bank of India Act during the peak of the busy seasons 1954-55 and 1955-56 is laid on the Table of the House. The information is not available Statewise.

STATEMENT

Average advances outstanding (based on Friday figures) under section 17(4) of the Reserve Bank of India Act, 1934 at various offices of the Bank.

(In crores of rupees)"

(January to June)*

	1955	1956		
Calcutta.			5gi	7-
				67
Bombay			10-38	20-
				36
Madras.....				0-23
Delhi			o'37	l'15
Kanpur			0*17	0-96
Bangalore			0-12	o'i3
Average aggregate outstanding			16-95	3°-5°

NOTE.—The period January to June covers the peak of the busy season and the period of stringency in the money-market.

SHRI M. VALIULLA: May I know whether any ceiling is fixed for borrowings?

SHRI A. C. GUHA: There is nothing in the Act but surely the Reserve Bank has the option to fix a ceiling whenever they like.

SHRI M. VALIULLA: Is this concession given only to scheduled banks or is it given to individuals also?

SHRI A. C. GUHA: This is given under section 17 of the Reserve Bank of India Act to scheduled banks and to the apex co-operative banks.

SHRI M. VALIULLA: Are exchange banks also taking advantage of these facilities?

SHRI A. C. GUHA: If they are scheduled banks, surely they can but I am not sure whether they have taken advantage of this.

DOMESTIC ACCOMMODATION FOR ARMED FORCES PERSONNEL

*263. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) whether domestic accommodation is provided for the entire personnel of our armed forces; and

(b) if not, what is the extent of shortfall?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) Married accommodation is provided for Armed Forces personnel according to their entitlements, but single accommodation is provided to everyone. The entitlements for the three Services are given below:—

Officers, J. C. Os., Warrant Officers (Air Force) and Chief Petty Officers (Navy) are given 100 per cent.

Non-Commissioned Officers (Air Force) and Petty Officers (Navy) are given 50 per cent.

Other Ranks (Army), Aircraftsmen (Air Force) and Seamen (Navy) are given 14 per cent.